implied somethin; about Dr. Gill, saying that the Swatan' ra and Jan Sangh arc supporting him, etc. I am not bothered about their support, but I want to say this. From the in "ormation that has been furnished by Dr. Gill in his letter of the 24th November a idressed to the President, copy endorsed to me, I understand that during the Indo- 'akistani war, Dr. Gill was responsible fc r inventing or fabricating some small pie< e of equipment which proved of great \ alue to the Indian Army during the Indo Pakistani war. Rather because of the pa sible repercussions about what the hon. Member said, I thought that I should bi ing this fact to the hon. Members'

Pa,ers laid

SHRI BHUPI SH GUPTA: Personalities should not t>e brought in, but since it has been brought in I should also like some investi gation to be made about Dr. Gill's activities in the Aligarh University. That is v :ry important because the hon. Minister ha? just said that he invented something which was of great use may be so, but then veil another story may be found from the Aligarh Muslim University where he had heen posted. I think that wil! also be kept in view when the ir. restigations v e made

PAPERS LAID ON THE TABLE

TWENTY-FIRST / NNUAL REPORT OF THE BOARD OF DIRECTORS OF THE INDUSTRIAL **IINVNCE CORPORATION OF INDIA A-TO** RELATED PAPERS

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI P. C. SETHI): Sir, I jegtolay on the Table a copy of the Twenty-first Annual Report (in English an I Hindi) of the Board of Directors of the Industrial Finance Corporation of Int ia on the working of the Corporation for the year ended the 30th June, 1969, to .'ether with a statement showing the assets and liabilities of the Corporation as tt the close of the year the profit and loss account for that year and the Auditors' lleport thereon, under sub-section (3) cf section 35 of the Industrial Finance Corporation Act, 1948. [Placed in Libra y See No. LT-2272/69].

MINISTRY I * FINANCE (DEPARTMENT OF REVEN JE AND INSURANCE) N< TIVICATIONS

SHRI P. C. SETHI: Sir, I also beg to lay on the Table a copy each of the following Notificacions of the Ministry of Finance (Department of Revenue and Insurance):

tn tht Table

- (i) Notification G. S. R. No. 2291 dated the 27th September, 1969 (in Hindi), together with an Explanatory Memorandum thereon.
- (ii) Notification G. S. R. No. 2638, (in English) and G. S. R. No. 2636 (in Hindi), dated the 15th November, ig6g, together with an Explanatory Memorandum thereon.
- (iii) Notification G. S. R. No. 2661, dated the 32nd November, ig6g (in English and Hindi), together with an Explanatory Memorandum thereon.
- (iv) Notification G. S. R. No. 2662, dated the 22nd November, 1969 (in English and Hindi), together with an Explanatory Memorandum thereon.
- (v) Notification G. S. R. No. 26633 dated the aand November, 1969 (in English and Hindi), together with an Explanatory Memorandum thereon

[Placed in Library. See No. LT-2273 69 for (i) to (v).]

THE CUSTOMS AND CENTRAL EXCISE DUTIES EXPORT DRAWBACK (GENERAL) 41 ST **AMENDMENT RULES, •969**

SHRI P. C. SETHI: Sir, I also beg to lay on the Table a copy of the Ministry of Finance (Department of Revenue and Insurance) Notification G. S. R. No. 2697, dated the 29th November, 1969 (in English and Hindi), publishing the Customs and Central Excise Duties Export Drawback (General) 41st Amendment Rules 1969, under section 159 of the Customs Act, 196a and section 38 of the Central Excises and Salt Act, 1944. [Placed in Library See No. LT-3340/69.J

CERTAIN AMENDMENTS TO THE TAX CREDIT CERTIFICATE (EXCISE DUTY ON EXCESS CLEARANCE) SCHEME, 1965

SHRI P. C. SETHI: Sir, I also beg to lay on the Table a copy of the Ministry of Finance (Department of Revenue and Insurance) Notification G. S. R. No. 2698, dated the 29th November, 1969, (in English and Hindi), publishing certain Amendments to the Tax Credit Certificate (Excise Duty on Excess Clearance) Scheme, 1965, under subsection (4) of section 280 ZE of the Income Tax Act, 1961. [Placed in Library. See No. LT-2274/69.]